

ITEM NO.30

COURT NO.8



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1784/2023

HEM SINGH & ANR.

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Cr1) No. 179/2024 (II)

(With Interim Relief.

IA No. 265984/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 265985/2023 - EXEMPTION FROM FILING O.T.)

Date : 05-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) Mr. Aniruddha Purushotham, AOR

Mr. Avnish Singh, Adv.
Ms. Kanchan Kumari, Adv.
Ms. Swapnil Singh, Adv.
Mr. Ankur Yadav, AOR

For Respondent(s) Mr. Ardhendu Mauli Prasad, A.A.G.
Ms. Sakshi Kakkar, AOR
Mr. R Karthik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1) No. 179/2024

Leave granted.

Considering the facts and circumstances

of the case, we find it a fit case for granting bail to the appellant-Harkesh.

Accordingly, we direct that during the pendency of the appeal, the appellant shall be released on bail on such terms and conditions as may be imposed by the Trial Court in connection with F.I.R./Case Crime No. 110 of 2001, Police Station Dhanari, Sub District Gunnaur, District Budaun, Uttar Pradesh.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)